

Central Administrative Tribunal
Jabalpur Bench

OA No.284/06

Jabalpur, this the 8th day of May 2006.

C O R A M

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Ms. Sadhna Srivastava, Judicial Member

Leelabai
W/o late Dattatreya Ganpat
Ex Welder, PWI
North Engineering Department
C/o Govind Rao
285, Manjupath, Disitpura
Jabalpur. Applicant

(By advocate Ku.Aparna Singh)

Versus

1. Union of India through
Its Secretary
Ministry of Railway
New Delhi.

2. Divisional Railway Manager (P)
North Central Railway
Jhansi (U.P.)

Respondents.

(By advocate

O R D E R

By Ms.Sadhna Srivastava, Judicial Member

By this OA, applicant seeks a direction to the respondents to pay her ex-gratia payment w.e.f. 1.1.86 with interest at the rate of 12% per annum.

2. The brief facts, as stated by the applicant in the OA, are that the husband of the applicant died on 29.5.1969 while he was working on the post of Welder. He completed requisite number of service for entitlement to get ex gratia payment. After death of the husband, the

[Signature]

applicant approached the respondents and made several representations for payment of ex-gratia payment. At one point of time, the applicant was informed by respondents No.2 that the matter regarding payment of ex-gratia had already been referred to higher authorities. However, no order has yet been passed on the representations.

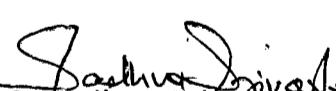
3. Counsel for the applicant Ku.Aparna Singh submits that the applicant would be satisfied if a direction is given to the respondents to decide the representation dated 24.1.2005 (A-1) in regard to payment of ex-gratia within a specified period.

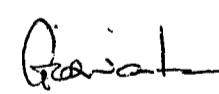
4. We have considered the submission of the learned counsel for the applicant.

5. In view of the submission made by the learned counsel for the applicant, without expressing any opinion on the merit of the case, this OA is disposed of directing the respondents to decide the representation of the applicant dated 24.1.05 (Annexure A1). Respondents may also consider the annexures filed along with the instant OA and decide the same by passing a speaking and reasoned order within a period of three months from the date of receipt of this order.

6. Applicant is directed to serve a copy of this OA along with a certified copy of this order on the respondents within a week.

7. OA is disposed of at the admission stage as above.


(Ms. Sadhna Srivastava)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

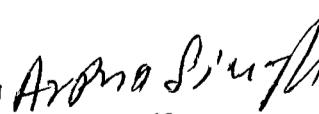
aa.

प्रांतिका राज्यो/न्या.....जबलपुर, दि.....

- (1) राज्यो/न्या.....जबलपुर
- (2) राज्यो/न्या.....जबलपुर
- (3) राज्यो/न्या.....जबलपुर
- (4) राज्यो/न्या.....जबलपुर

राज्यो/न्या आवश्यक दस्तावेज़ों की संख्या

संख्या १५ आवश्यक दस्तावेज़ों की संख्या


Aparna Singh
Dr. J.D.
(With Copy of Petition
28/12/2005


T. S. Srivastava
15/12/06